## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 317/MP/2019

Subject : Petition under Section 79(1)(b), 79(1)(f) and 79(1)(k) of the Electricity Act 2003, read with Articles 21.1.2 of the PPA dated 26.12.2014 executed between the Petitioner and the Respondent No. 1, seeking appropriate directions upon the Respondent No. 1/ KSEB for releasing the outstanding payment accrued in favour of the Petitioner on account of non-payment of the fixed charge and transmission losses in terms of the Power Purchase Agreement (PPA) dated 26.12.2014.

Petitioner	:	BALCO
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- Respondents : KSEBL & anr
- Date of Hearing : 4.6.2021
- Coram : Shri P. K. Pujari, Chairperson Shri I.S. Jha, Member Shri Pravas Kumar Singh, Member
- Parties present : Shri Buddy Ranganathan, Advocate, BALCO Shri Hemant Singh, Advocate, BALCO Shri Chetan Garg, Advocate, BALCO Shri Lakshyajit Bagdwal, Advocate, BALCO Shri Prabhas Bajaj, Advocate, KSEBL

## Record of Proceedings

Case was called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner and the learned counsel for the Respondent No.1, KSEBL referred to the various provisions of the PSA dated 26.12.2014 and made extensive arguments, in support of their contentions.

3. At the request of the learned counsel for the Petitioner and the learned counsel for the Respondent KSEBL, the Commission granted time till 25.6.2021 for the parties to file their written submissions. Subject to this, order in the petition was reserved.

By order of the Commission

Sd/-

(B. Sreekumar) Joint Chief (Law)